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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No.705 of 1995

New Delhi, dated the 1st April, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Dipak Rag Guha,
S/o late Shri S.C. Guha,
House No. A-50, Chittaranjan Park,
New Delhi-110019. ... APPLICANT

By Advocate: Shri Indrajit Singh

VERSUS

1. Union of India through
the Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-110001.
2. The Director of Printing,
Directorate of Printing,
Govt. of India,
B-Wing, Nirman Bhawan,
New Delhi.
3. The Manager,
Govt. of India Press,
Minto Road,
New Delhi. ... RESPONDENTS

By Advocate: Shri N.S.Mehta

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Both counsel agree that this O.A. may be disposed of with a direction that in the event applicant makes a self-contained representation regarding the release of his arrear pension and any other legitimate dues within two weeks from to-day the Respondents will consider the same and pass a detailed and speaking order in accordance with law within one month from the date of receipt of such representation. I direct accordingly.

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- 2 -

3. In this regard I notice that the applicant, who retired on superannuation has approached the Tribunal more than once in regard to his grievances and Respondents' counsel Shri Mehta assures me that his case will be dealt with, with all due and sympathy and consideration and his legitimate dues will be released to him within the time allowed.

4. Noting this assurance given by Shri Mehta, this O.A. is disposed of in terms of the directions contained in paragraph 2 above. No costs.

S.R. Adige
(S.R. Adige)
Member (A)

/GK/